

**GOVERNMENT OF WEST BENGAL  
LEGISLATIVE DEPARTMENT**

**West Bengal Act XXIX of 1975**

**THE CHANDERNAGORE MUNICIPAL  
(AMENDMENT) ACT, 1975.**

[*Passed by the West Bengal Legislature.*]

[Assent of the Governor was first published in the *Calcutta Gazette, Extraordinary*, of the 30th August, 1975.]

[30th August, 1975.]

*An Act to amend the Chandernagore Municipal Act, 1955.*

WHEREAS it is expedient to amend the Chandernagore Municipal Act, 1955, for the purposes and in the manner hereinafter appearing;

It is hereby enacted in the Twenty-sixth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

1. This Act may be called the Chandernagore Municipal (Amendment) Act, 1975. Short title.

2. To section 7 of the Chandernagore Municipal Act, 1955 (hereinafter referred to as the said Act), the following proviso shall be added, namely:— Amendment of section 7 of West Ben. Act XVIII of 1955.

"Provided that all rules made by State Government under the Bengal Municipal Act, 1932, after the date of commencement of this Act and in force in the State of West Bengal shall, to the extent they are not repugnant to the provisions of this Act read with the Bengal Act, *mutatis mutandis*, apply to and come into force in Chandernagore if so directed by the State Government by notification in the *Official Gazette*."

3. In Clause (a) of sub-section (1) of section 8 of the said Act, for the words "references to the Corporation, the members of the Corporation or the Chief Executive Officer", the words "references to the Corporation, the members of the Corporation, or the Councillors or the Chief Executive Officer", shall be substituted. Amendment of section 8.

4. In Schedule 1 to the said Act, paragraph 7 shall be omitted. Amendment of Schedule I.

West Ben. Act XVIII of 1955.

Ben. Act XV of 1932.

*The Chandernagore Municipal (Amendment) Act, 1975.*

[West Ben. Act XXIX of 1975.]

*(Section 5.)*

Repeal and  
savings.

5. (1) The Chandernagore Municipal (Amendment) Ordinance, 1975, is hereby repealed. West Ben. Ord. VII of 1976.

(2) Anything done or any action taken under the said Act as amended by the Chandernagore Municipal (Amendment) Ordinance, 1975, shall be deemed to have been validly done or taken under the said Act as amended by this Act as if this Act had commenced on the 14th day of July, 1975.

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